

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J. SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL NO: 83 OF 2021

Appeal filed under Section 260-A of the Income Tax Act, 1961 against the Order dated 17.12.2019 passed in I.T.A.No. 832/Hyd/2015 for Assessment year 2006-07 on the file of the Income Tax Appellate Tribunal, Bench-B, Hyderabad preferred against the Order dated 31.03.2015 passed in ITA Nos. 269 to 274/CIT(A)-12/Hyd/2014-15 on the file of the Commissioner of Income Tax (Appeals) – 12, Room No. 3A-5, Aayakar Bhawan, Annexe Building, Basheerbadh, Hyderabad – 500004 preferred against the Assessment Order dated 14.02.2012 passed in PAN No.AAGFA5343Q on the file of the Deputy Commissioner of Income Tax, Central Circle – 3, Hyderabad.

Between:

Principal Commissioner of Income Tax-I, 7th Floor, A-Block, I.T.Towers, A. C. Guards, Masabtank, Hyderabad - 500 004.

...Appellant

AND

M/s Annapurna Business Solutions, 6-3-866/A, Suite No. 401, Maheswari Mekins Mayank Plaza, Greenlands Road, Begumpet, Hyderabad. (PAN No. AAGF5343Q)

...Respondent

Counsel for the Appellant : Ms. B. Sapana Reddy Junior Standing Counsel representing Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department

Counsel for the Respondent : Sri A V A Siva Kartikeya

The Court delivered the following:

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.83 of 2021

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. B.Sapna Reddy, learned Junior Standing Counsel representing Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

//TRUE COPY//

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR


SECTION OFFICER

To,

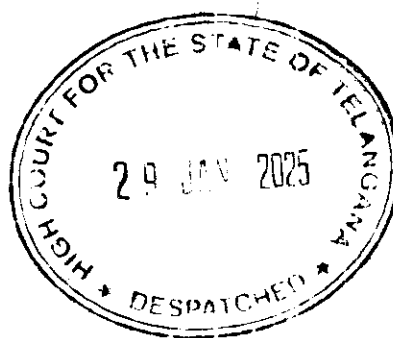
1. The Income Tax Appellate Tribunal, Bench-B, Hyderabad.
2. The Commissioner of Income Tax (Appeals) – 12, Room No. 3A-5, Aayakar Bhawan, Annexe Building, Basheerbadh, Hyderabad – 500004.
3. The Deputy Commissioner of Income Tax, Central Circle – 3, Hyderabad
4. One CC to One CC to Mr. J.V. Prasad Senior Standing Counsel for Income Tax Department [OPUC]
5. One CC to Sri A V A Siva Kartikeya, Advocate [OPUC]
6. Two CD Copies

DL/gh



HIGH COURT

DATED:06/01/2025



JUDGMENT

ITTA.No.83 of 2021

APPEAL IS DISMISSED AS WITHDRAWN

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